

[Shri Narayanankutty Menon]

There is one more point. Two Indian personnel died in the accident. I may suggest to the hon. Minister that whatever might be the technical formalities in awarding compensation to them, even though it will not be possible to compensate their families in terms of money, because the two families were entirely dependent on these two personnel, the hon. Minister may find out whether it is possible to give an interim relief to the families of these two Indian technical personnel who died in the accident.

Shri K. D. Malaviya: We have already declared our policy in this connection, of taking a very sympathetic attitude on this question of giving interim relief or compensation to those who become victims of circumstances during the operations of oil exploration. That is our policy and we are already pursuing this matter according to that policy.

Mr. Speaker: So far as these unfortunate accidents are concerned, certainly our sympathies go to the families of these unfortunate victims. Of course, we send our condolences to the members of the bereaved families. Further, I am sure that better steps will be taken to avoid such accidents in future.

12.59 hrs.

BUSINESS ADVISORY COMMITTEE

FORTY-SEVENTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 9th February 1960".

Mr. Speaker: Motion moved:

"That this House agrees with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 9th February 1960".

Shri Narayanankutty Menon (Mukandapuram): Yesterday, when the Business Advisory Committee met to discuss the business before the House, my motion regarding the recommendations of the Pay Commission was tentatively put in the Order Paper for Friday. On Friday, we will have only 2½ hours for discussion. I request the hon. Minister of Parliamentary Affairs that if at all there is any time in between on Thursday which is available, that may also be devoted for discussion of my motion.

Shri Satya Narayan Sinha: Yesterday, as you know, the Business Advisory Committee suggested another 2½ hours for that discussion. We are going to put it down on the agenda for Thursday. If the legislative business on the agenda for that day is finished earlier, we have decided to take it up. If the House agrees and if you so direct, whatever time is left on Thursday after disposing of legislative business may be taken up by the discussion of the Pay Commission Report. I have not consulted the Minister concerned—because he must be present. So far as Friday is concerned, he is prepared. So, I will have to consult him. Subject to that, I will have no objection if the House agrees.

13 hrs.

Mr. Speaker: Let it be included in the agenda tomorrow. If any time is available it can be taken up; otherwise, it will be taken up day after tomorrow.

Shri Satya Narayan Sinha: It will be there on the agenda for day after tomorrow.

Mr. Speaker: Let it start tomorrow if time is available. Whatever time is available may be utilised for that purpose.

The question is:

"That this House agrees with the Forty-seventh Report of the

Business Advisory Committee presented to the House on the 9th February, 1960".

The motion was adopted.

13.01 hrs.

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) SECOND AMENDMENT BILL

Mr. Speaker: The House will now take up further consideration of the motion moved by Shri Mehr Chand Khanna on the 9th February, 1960, namely:

"That the Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954, be taken into consideration".

The time allotted was 3 hours and time already taken up is 1 hour and 40 minutes and the time left is 1 hour and 20 minutes. Pandit Thakur Das Bhargava may kindly continue his speech. He has already taken 27 minutes.

पंडित ठाकुर दास भार्गव (हिंसा): जनाब स्पीकर साहब, कल मैंने इस बिल के बारे में कुछ प्रश्न किया था। जो चन्द बातें रह गई थीं, उन को मैं आप की इजाजत से प्रश्न कर देना चाहता हूँ। इस बिल के सेक्शन २ में कहा गया है कि जो रुपया को-आपरेटिव सोसायटी का है और जो किसी डिस्प्लेस्ड पर्सन से वसूल लिया जाता है, उस को पब्लिक ड्यूज डिक्लेयर करके कम्पेंसेशन में से ले लिया जाय। जब पहले डिस्प्लेस्ड पर्सन्स का एक्ट बना था, तो उस में पब्लिक ड्यूज की तारीफ़ की गई थी। वह तारीफ़ सेक्शन २डी में मौजूद है। इस के अलावा १, २ और ३ में भी इस का जिक्र है, लेकिन इस वक़्त उनको पढ़ने की जरूरत नहीं है। उन में ऐसी रक़मात का जिक्र किया गया है,

जो कि एन तरह से गवर्नमेंट को वाजिब है। इस सिलसिले में एक जेनरल क्लॉज भी रखा गया था, जो कि इस तरह है—

"any other dues payable to the Central Government, State Government or the Custodian which may be declared by the Central Government by notification in the Official Gazette to be public dues recoverable from the displaced persons."

इसलिए अगर वह ऐसी ड्यू होती, और पब्लिक ड्यूज की तारीफ़ में आ सकती, तो महज़ एक नोटिफ़िकेशन जारी करना ही काफी था और इस बिल की कोई जरूरत नहीं थी। मैं यह प्रश्न करना चाहता हूँ कि उस में यह उसूल रखा गया था कि जो रकम गवर्नमेंट को ड्यू होगी, स्वाह वह सेंट्रल गवर्नमेंट को ड्यू हो, स्वाह स्टेट गवर्नमेंट को और स्वाह कस्टोडियन को, उस को पब्लिक ड्यूज करार दिया जा सकता है, सिवाये १, २ और ३ के, और बाकी किसी रकम को पब्लिक ड्यूज करार नहीं दिया जा सकता है। उस एक्ट में इतनी वाचेंह तारीफ़ की गई थी और एक जेनरल क्लॉज भी रखी गई थी और यह प्रोवाइड किया गया था कि गवर्नमेंट महज़ एक नोटिफ़िकेशन से किसी रकम को पब्लिक ड्यूज बना दे, लेकिन ताहम उस में भी यह नहीं कहा गया था कि अगर किसी डिस्प्लेस्ड पर्सन की तरफ़ किसी को-आपरेटिव सोसायटी का कर्ज़ हो, तो उस को पब्लिक ड्यूज में शामिल कर लिया जाये। जहाँ तक कर्ज़ का तास्लुक है, चाहे वह सेंट्रल गवर्नमेंट का हो और चाहे स्टेट गवर्नमेंट का, उस को पब्लिक ड्यू करार दिया गया। अगर को-आपरेटिव सोसायटी का कर्ज़ भी इस काबिल समझा जाता, तो उस कानून में उस को शामिल कर लिया जाता, लेकिन उसूलन उस को शामिल नहीं किया गया। मैं यह पूछना चाहता हूँ कि इतने